

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 1882 of 2010

(Arising out of Order-in-Appeal No. 394(DKV)ST/JPR-I/2010 dated 18.11.2010 passed by the Commissioner (Appeals) Central Excise, Jaipur-I)

DATE OF HEARING : 09.02.2017

DATE OF DECISION : 09.02.2017

M/s Sankalp International

....

Appellants
(Rep by NONE)

VERSUS

CCE, Jaipur-I

....

Respondent
(Rep. by Sh. J.P. Singh, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50808/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri J.P. Singh, learned DR, appeared for the Department.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(ASHOK K. ARYA)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**